

STATEMENT II*Details of Externally Aided Project in Andhra Pradesh
(Multistate Projects)**(DC in million)*

S.No.	Source	Loan description	Currency	Loan/Grant Amount (DC)	Cumulative Utilisation as on 28.02.95 (DC)	Undrawn Balance as on 28.02.95 (DC)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	TDA	Shrimp & Fish Culture	US Dollars	85.890	5.61	80.28
AP.BI.ORJ.UP.WB						
2.	IDA	Technician Edn. II	US Dollars	255.735	41.36	214.37
AP.AS.HAR.HP.MA.WB.TN.PU						
3.	IDA	ICDS	US Dollars	74.348	32.03	42.32
AP.ORI						
4.	Swiss	Sericulture Promotion—AP & TN	Indian Rupee	41.055	22.27	18.78
AP.TN						
5.	TDA	National Sericulture	US Dollars	133.346	84.62	48.73
AP.JK.KAR.TN.WB						
6.	ADB	Ind Roads Project	US Dollars	250.000	81.81	168.19
AP.UP.ORI.WB						
7.	ADB	Road Improvement Project	US Dollars	188.000	97.51	90.49
AP.KAR.TN						
8.	ADB	Second Port Proj.	US Dollars	129.000	50.13	78.88
AP						
9.	Swiss	National Sericulture	Swiss Franc	40.000	12.15	27.85
AP.WB.TN.KAR						
10.	IDA	National Water Management	US Dollars	136.975	134.68	2.30
UP.AP.TN.KE.KAR.MP. MA.GU.BI.HAR						
11.	IDA	Rainfed Watershed Area Project	US Dollars	29.783	27.58	2.20
AP.MP.KAR.MAH						

* Multistate Projects.

Marketing Facilities to Artisans and Weavers

1750. DR. ASIM BALA : Will the Minister of TEXTILES be pleased to state:

(a) the details of marketing facilities provided to small and marginal handicrafts and handloom manufactures; and

(b) the extent to which the artisans, craftsmen and weavers have been benefited through new policy of export?

THE MINISTER OF TEXTILES (SHRI G. VENKAT-SWAMY): (a) The marketing facilities provided to small and marginal handicrafts and handloom manufactures include: holding of crafts bazars/exhibitions, product promotion programmes, market meets, national handloom expos, mini level expos, design development, product adoption for the target market abroad, quality control, assistance to central/state handicrafts and handloom development corporations/apex cooperative societies, primary handloom weavers cooperative societies and voluntary organisations to undertake market related activities, including setting up of permanent urban crafts haat bazars.

(b) Since the export of handicrafts and handloom

products is allowed freely i.e., without any license of export control restrictions and also in view of various liberalisations of export policies and procedures by the Government of India, the exports of these products have been showing an increasing trend during the last few years. Consequently new employment opportunities have been generated and the artisans, craftsmen and weavers are getting remunerative prices for their products.

[Translation]

Harassment to Foreign Tourists

1751. SHRI PANKAJ CHOWDHARY:
SHRI BRIJ BHUSHAN SHARAN SINGH:
SHRI PRABHU DAYAL KATHERIA:
SHRI LAL BABU RAI:
SHRI MAHESH KANODIA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have received complaints about harassing and fleecing foreign tourists;

(b) if so, the number of such complaints received and the action taken thereon by the Government;

(c) whether the Government have taken any action to check the recurrence of such incidents; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (d) 209 complaints with effect from January, 1992 received by the Department of Tourism were taken up for remedial action with the agencies providing hotel and tourism services as well as with the Law enforcing agencies at the State and Central levels through its headquarters as well as Regional Offices. The Government of India Tourist Offices also handle complaints directly. Action is taken for providing satisfaction to the tourists by amicable settlement or through the law enforcing agencies. Complaints are received both by the Headquarter as well as the Regional offices and are dealt with depending on the nature of the complaints. Every effort is made to see that the tourist is satisfied. The Consumer Protection Act of 1986 offers a legal redress of such grievances for the individual tourist also.

Action Plan for Loan to SSIs

1752. SHRI RAJVEER SINGH:

SHRI MANJAY LAL:

DR. LAL BAHADUR RAWAL:

Will the Minister of FINANCE be pleased to state:

(a) the details of the action plan formulated for providing loan to small scale industries and the terms and conditions laid down therefor together with the criteria for grant of such loans.

(b) whether any relaxation is given to the SSIs in the matter of repayment of the loans;

(c) if so, the details thereof;

(d) the amount of loan provided to the small scale industries during the last three years; and

(e) the amount of loan proposed to be given to the small scale industries during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (d) The Reserve Bank of India (RBI) has reported that the amount of loan disbursed to small scale industrial (SSI) units under Annual Action Plan (AAP) drawn under Service Area Approach is as under:

(Rs. Crore)

YEAR	ALL INDIA DISBURSEMENT UNDER AAP
1991-92	2558.29
1992-93	3028.04
1993-94	3953.10

(b) and (c), RBI has issued general guidelines in regard to rehabilitation of sick SSI units under which if a bank is satisfied that the unit is potentially viable according to its commercial judgement, the time limit for reliefs/concessions and repayment of restructured debts should not exceed 7 years from the date of implementation of rehabilitation package. In the case of tiny/decentralised sector units, the repayment period will be 3 years.

(e) RBI has reported that the target under its Annual

Credit Plan for 1994-95 in respect of SSI units for all India is Rs. 5048.09 crores.

Public Sector Banks in Bihar

1753. SHRI RAM TAHAL CHOUDHARY: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks in Bihar, bank-wise;

(b) the bank-wise amount deposited in the banks during the last three years, the total amount sanctioned for farmers and the amount actually disbursed to them;

(c) whether the nationalised banks have achieved the target fixed for disbursing such loans;

(d) if not, the reasons therefor and the corrective steps taken in regard thereto; and

(e) the amount recovered from the farmers during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) There were 3017 branches of public sector banks functioning in Bihar as at the end of December, 1994. Bank-wise details of these branches are given in the enclosed statement.

(b) to (e) Information is being collected and to the extent available will be laid on the Table of the House.

Statement

No. of branches of public sector banks in Bihar (Bank-wise) as on 31.12.1994

S.No.	Name of the Bank	No. of branches
1.	State Bank of India	912
2.	State Bank of Bikaner & Jaipur	9
3.	State Bank of Patiala	1
4.	Allahabad Bank	223
5.	Andhra Bank	3
6.	Bank of Baroda	98
7.	Bank of India	385
8.	Bank of Maharashtra	1
9.	Canara Bank	100
10.	Central Bank of India	369
11.	Corporation Bank	3
12.	Dena Bank	9
13.	Indian Bank	25
14.	Indian Overseas Bank	16
15.	Oriental Bank of Commerce	2
16.	Punjab & Sind Bank	10
17.	Punjab National Bank	431
18.	Syndicate Bank	22
19.	UCO Bank	206
20.	Union Bank of India	74
21.	United Bank of India	110
22.	Vijaya Bank	8
TOTAL		3017